

(1878) 04 CAL CK 0016

Calcutta High Court

Case No: None

In Re: Rushton
(deceased)

Vs

APPELLANT

RESPONDENT

Date of Decision: April 29, 1878

Citation: (1878) ILR (Cal) 736

Hon'ble Judges: Richard Garth, C.J

Bench: Single Bench

Judgement

Richard Garth, C.J.

It appears tome that Mr. Belchambers is perfectly right, and that the value of the property must be the value at the present time, less the capitalized value of the annuity.